

Sl.No.13
OA 26/06
Dt.13.1.2006

ORDER

In this case, the application was found to be defective by the office but since defects were not removed, the matter has been placed before the Bench. On calls, no one appears on behalf of the applicant though the ld. counsel for the respondents Shri A.A.Khan, is present. Accordingly, the application is dismissed for non prosecution.



[P.K.Sinha]VC

mps.